

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2019 &**  
**IA NOS. 82 & 83 OF 2019**

**Dated:** 23<sup>rd</sup> January, 2019

**Present:** Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

**In the matter of:**

Maharashtra Eastern Grid Power Transmission Co. Ltd.	.... Appellant(s)
Versus	
Maharashtra Electricity Regulatory Commission	.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Tushar Shrivastava  
Ms. Soumya Singh

Counsel for the Respondent(s) :

**ORDER**  
**IA NO.82 OF 2019**  
**(for exemption from filing certified copy of Impugned Order)**

Heard the learned counsel appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that IA No.82 of 2019 (*for exemption from filing certified copy of Impugned Order*) may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.82 of 2019 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the Impugned Order within a period of eight weeks i.e. on or before 25.03.2019

**IA NO.83 OF 2019**  
**(for placing on record the translated/typed copies and exemption from certain documents)**

The learned counsel, Mr. Hemant Singh appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for placing on record the translated/typed copies and exemption from certain documents. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the IA No.83 of 2019 and the reasons stated therein, IA is allowed. IA for placing on record the translated/typed copies and exemption from certain documents is disposed of.

The learned counsel for the Appellant is directed to place on record the translated/typed copies within a period of six weeks i.e. on or before 06.03.2019

**APPEAL NO. 18 OF 2019**

Issue notice to the Respondents returnable on 08.03.2019. Dasti, in addition, is permitted.

List the matter on **08.03.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/bn*

**(Justice N.K. Patil)**  
**Judicial Member**